### CONSULTATION PAPER FOR PUBLIC COMMENTS

### AMENDMENTS TO SEBI (PORTFOLIO MANGERS) REGULATIONS, 1993 PURSUANT TO INTRODUCTION OF SECTION 9A IN THE INCOME TAX ACT, 1961

#### 1.0 Objective

1.1 The objective of this consultation paper is to seek comments from the public for the purpose of laying down an enabling framework for the registration of Eligible Fund Managers to manage Eligible Investment Funds pursuant to insertion of Section 9A in the Income Tax Act, 1961.

#### 2.0 Background

**2.1** The Hon'ble Finance Minister while presenting the Union Budget for the year 2015-16 announced:

"The present taxation structure has an inbuilt incentive for fund managers to operate from offshore locations. To encourage such offshore fund managers to relocate to India, I propose to modify the Permanent Establishment (PE) norms to the effect that mere presence of a fund manager in India would not constitute PE of the offshore funds resulting in adverse tax consequences."

- Subsequently, the Income Tax Act, 1961 has been amended by inserting Section 9A in the Act (popularly known as 'Safe Harbour Norms'). This section inter-alia provides that fund management activity carried out through an Eligible Fund Manager located in India acting on behalf of an Eligible Investment Fund shall not constitute business connection in India of such fund subject to the fund and the fund manager meeting certain specified conditions mentioned therein. As per Section 9A of Income Tax Act, 1961:
  - 2.2.1 **Eligible Investment Fund (EIF)** is a fund established or incorporated or registered outside India, which collects funds from its members for investing it for their benefit and fulfils following conditions namely:
    - a) the fund is not a person resident in India;

- b) the fund is a resident of a country or a specified territory with which an agreement referred to in sub-section (1) of section 90 or sub-section (1) of section 90A has been entered into;
- c) the aggregate participation or investment in the fund, directly or indirectly, by persons resident in India does not exceed five per cent of the corpus of the fund;
- d) the fund and its activities are subject to applicable investor protection regulations in the country or specified territory where it is established or incorporated or is a resident;
- e) the fund has a minimum of twenty-five members who are, directly or indirectly, not connected persons;
- f) any member of the fund along with connected persons shall not have any participation interest, directly or indirectly, in the fund exceeding ten per cent;
- g) the aggregate participation interest, directly or indirectly, of ten or less members along with their connected persons in the fund, shall be less than fifty per cent;
- h) the fund shall not invest more than twenty per cent of its corpus in any entity;
- i) the fund shall not make any investment in its associate entity;
- j) the monthly average of the corpus of the fund shall not be less than one hundred crore rupees:
  - **Provided** that if the fund has been established or incorporated in the previous year, the corpus of fund shall not be less than one hundred crore rupees at the end of such previous year;
- k) the fund shall not carry on or control and manage, directly or indirectly, any business in India or from India;
- the fund is neither engaged in any activity which constitutes a business connection in India nor has any person acting on its behalf whose activities constitute a business connection in India

- other than the activities undertaken by the eligible fund manager on its behalf;
- m) the remuneration paid by the fund to an eligible fund manager in respect of fund management activity undertaken by him on its behalf is not less than the arm's length price of the said activity **Provided** that the conditions specified in clauses (e), (f) and (g) shall not apply in case of an investment fund set up by the Government or the Central Bank of a foreign State or a sovereign fund, or such other fund as the Central Government may subject to conditions if any, by notification in the Official Gazette, specify in this behalf.
- 2.2.2 Subsequently, in the Union Budget 2016-17, above mentioned clause (b) and clause (k) have been announced to be modified as under:
  - "(b) the fund is a resident of a country or a specified territory with which an agreement referred to in sub-section (1) of section 90 or sub-section (1) of section 90A has been entered into or is established or incorporated or registered in a country or a specified territory notified by Central Government in this behalf."
  - "(k) the fund shall not carry on or control and manage, directly or indirectly, any business in India"

The amendments will take effect from 1st April, 2017 and shall apply to the assessment year 2017-18 and subsequent assessment years.

- 2.2.3 **Eligible Fund Manager (EFM)** is any person who is engaged in the activity of fund management and fulfils the following conditions:
  - a) the person is not an employee of the eligible investment fund or a connected person of the fund;

- b) the person is registered as a fund manager or an investment advisor in accordance with the specified regulations;
- c) the person is acting in the ordinary course of his business as a fund manager;
- d) the person along with his connected persons shall not be entitled, directly or indirectly, to more than twenty per cent of the profits accruing or arising to the eligible investment fund from the transactions carried out by the fund through the fund manager.
- **2.3** Further the government issued Income Tax (5<sup>th</sup> Amendment) Rules, 2016 on March 15, 2016 providing guidelines for the application of Section 9A.
- 2.4 One of the conditions stated in sub Section (4)(b) of Section 9(A) is that the EFM shall be registered as a fund manager or an investment adviser in accordance with the specified regulations. Further, the specified regulations have been defined to mean Securities and Exchange Board of India (Portfolio Managers) Regulations, 1993 (PMS Regulations) or the Securities and Exchange Board of India (Investment Advisers) Regulations, 2013 (IA Regulations), or such other regulations made under the Securities and Exchange Board of India Act, 1992 which may be notified by the Central Government.
- 2.5 In the backdrop of the CBDT notification on Safe Harbour norms, SEBI has had a series of interactions with various stake holders. During such meetings to discuss the enabling framework for registration of EFMs, it was observed that IA Regulations do not allow an investment adviser to handle funds and securities of its clients. Further, as advisory activity is also permitted under PMS Regulations, participants mostly expressed interest to be registered only under PMS Regulations. The participants also observed that certain provisions mentioned in PMS Regulations may not be feasible for portfolio managers pertaining to their fund management activities for eligible

investment funds. Therefore, amendments may be required in the existing PMS Regulations.

In view of the above, to enable EFMs to manage EIFs, as envisaged under the provisions of Section 9(A) of Income Tax Act, 1961, amendments to SEBI (Portfolio Managers) Regulations, 1993 are proposed.

## 3.0 Salient features of proposed amendments to SEBI (Portfolio Managers) Regulations, 1993

### 3.1 Inserting a new Chapter and its applicability

It is proposed to insert a new chapter in PMS Regulations viz. Chapter II-A "Eligible Fund Managers" which will apply to EFMs exclusively pertaining to their activities as portfolio managers to EIFs.

### 3.2 Procedure for an existing SEBI registered Portfolio Manager

An existing SEBI registered Portfolio Manager may be permitted to act as EFM under prior intimation to SEBI and subject to the fulfillment of specified conditions in Sub Section (4) of Section 9A of the Income Tax Act, 1961 and submission of certain declarations to SEBI.

# 3.3 Procedure for registration of an existing foreign based fund manager desirous of relocating to India or a fresh applicant

Such applicants may be granted registration as portfolio managers to act as an EFM subject to:

- 3.3.1 Meeting existing eligibility norms such as requirement of being a body corporate, having net worth of INR 2 Crores, appointment of Principal Officer and minimum two employees having requisite qualification and experience, etc.;
- 3.3.2 Payment of fees as specified in Schedule II of PMS Regulations;

3.3.3 Submission of declarations regarding its compliance with the provisions of Section 9 A of the Income Tax Act, any instructions /guidelines issued thereunder and requirements as specified by SEBI from time to time.

### 3.4 Obligations and Responsibilities of EFM

The EFM may be required to:

- 3.4.1 Satisfy the requirements specified under Section 9A Income Tax Act 1961 or any amendment, notification, clarification, guideline issued thereon;
- 3.4.2 Segregate funds and securities of EIFs from its other clients;
- 3.4.3 Maintain and segregate its books and accounts pertaining to its activities as a portfolio manager to EIFs and other clients;
- 3.4.4 Maintain any additional records as may be specified by SEBI and disclose the same as and when required;
- 3.4.5 Provide information to SEBI on a half-yearly basis such as name and jurisdiction of the EIF managed by it, assets under management of each EIF and its breakup according to the nature of services provided to it (discretionary, non-discretionary, advisory), any other information as may be specified by SEBI from time to time;
- 3.4.6 Comply with the Code of Conduct as specified under Chapter III of PMS Regulations;
- 3.4.7 Ensure compliance with the Prevention of Money Laundering Act, 2002 and rules and regulations prescribed thereunder, and circulars issued from time to time by SEBI;
- 3.4.8 Abide by the provisions of SEBI Act, regulations made thereunder and the circulars and guidelines issued or as may be specified from time to time.

# 3.5 Non applicability of certain provision of PMS Regulations on Eligible Fund Managers

The EFMs shall comply with the applicable regulatory requirements of the jurisdiction of the EIFs and any condition of the disclosure document or prospectus or offer document and/or any relevant document of the EIFs. The EFM may be exempted from the following provisions of PMS Regulations with respect to EIF:

Regulation /	Content	Rationale for non-	
Circular		applicability	
14(1)(a),	These regulations specify	The terms of agreement	
14(1)(b) and	requirements of a contract	between an EIF and an	
Schedule IV	between the portfolio	EFM may vary depending	
	manager and its clients and	on the jurisdiction and	
	the contents of the contract	business requirements of	
	respectively.	EIF.	
14 (2)(a)	This regulation specifies the	This may be governed as	
	requirement of providing	per the regulatory	
	the Disclosure Document by	requirements of	
	the portfolio manager to the	jurisdiction of EIF, if any.	
	client at least 2 days prior to		
	entering into agreement.		
15 (1A)	This regulation specifies the	The EIF shall comply with	
	requirement of minimum	the corpus requirements	
	investment that a portfolio	as specified under Section	
	manager can accept.	9A(3)(j) of Income Tax Act,	
		i.e. 'the monthly average of	
		the corpus of the fund shall	
		not be less than one	
		hundred crore rupees'.	

15 (2)	This regulation specifies that	The relationship between	
	the portfolio manager shall	the EFM and EIF may be	
	act in a fiduciary capacity	governed as per the	
	with regard to the client's	mutually agreed terms and	
	funds.	the regulatory	
		requirements of	
		jurisdiction of EIF, if any.	
15 (4A) and 15	These regulations specify	The lending and	
(5)	the requirement on	borrowing of clients'	
	borrowing and lending of	securities and funds by the	
	clients' securities and funds	portfolio manager may be	
	by the portfolio manager.	governed as per the	
		mutually agreed terms and	
		the regulatory	
		requirements of	
		jurisdiction of EIF, if any.	
16 (1)(b)	This regulation specifies that	Not required in this case.	
	any renewal of portfolio		
	fund on maturity of the		
	initial period shall be		
	deemed as a fresh		
	placement.		
16 (4)	This regulation specifies that	The fund management of	
	the portfolio manager shall	EIF funds by the EFM may	
	not enter into any	be governed as per the	
	speculative transaction.	investment objective of the	
		fund, mutually agreed	
		terms and the regulatory	
		requirements of	
		jurisdiction of EIF, if any.	

20 (3)	This regulation specifies that	Audit of the portfolios of	
	the portfolio manager shall	the EIF may be done as per	
	audit the portfolio accounts	the regulatory	
	annually and provide the	requirements of	
	certificate to the client.	jurisdiction of EIF, if any.	
21 (1), 21 (1A),	These regulations specify	The reports to be provided	
21 (2), 21 (3)	the various reports to be	by the EFM to EIF may be	
	provided by the portfolio	governed as per the	
	manager to the clients, like	mutually agreed terms, if	
	portfolio composition,	any.	
	transactions undertaken,		
	corporate actions received,		
	expenses, risks of the		
	portfolio etc., and other		
	requirements associated to		
	client reporting.		
Circular	This circular specifies the	The fees payable by the EIF	
IMD/DF/13/2	requirements regarding fees	to the EFM may be	
010 dated	and charges, including High	governed as per the	
October 5,	Water Mark principle,	mutually agreed terms and	
2010	Disclosure of fees and	the regulatory	
	charges etc.	requirements of	
		jurisdiction of EIF, if any.	
Clause (1) of	This circular specifies the	The disclosure of	
Circular	measures to enhance the	performance of the EFM	
IMD/PMS/CIR	corporate governance of the	with respect to its	
/1/21727/03	portfolio manager. Clause	use activities as a portfolio	
dated	(1) of the circular specifies manager to the EIF may be		
November 18,	that the portfolio manager governed as per the		
2003	shall disclose the	mutually agreed terms and	

	performance of their	the regulatory
	portfolios to their clients and	requirements of
	also provide comparison	jurisdiction of EIF, if any.
	with a suitable benchmark	
	index.	
Point 5 of	This circular specifies the	A portfolio manager may
Annexure to	format for half yearly	not be required to report
Circular	reporting by the portfolio	to SEBI its performance as
IMD/DOF-	manager to SEBI. Point 5 of	an EFM.
1/PMS/Cir-	the annexure to circular	
1/2010 dated	pertains to reporting of	
March 15, 2010 performance of Portfolio		
	Manager.	

- 3.5.1 However, the rest of the PMS Regulations shall be applicable to EFMs *mutatis mutandis*.
- 3.5.2 Notwithstanding anything mentioned above, the EIFs must always comply with the applicable Indian laws and regulations.

#### 3.6 Public Comments

3.6.1 Public comments are invited on the consultation paper. Comments may be forwarded by email to <a href="mailto:naveens@sebi.gov.in">naveens@sebi.gov.in</a> or may be sent by post to the following address latest by July 03. 2016.

### Mr. Naveen Sharma Deputy General Manager

Investment Management Department, Division of Funds - I Securities and Exchange Board of India SEBI Bhavan C4-A, G Block, Bandra Kurla Complex Mumbai - 400 051

### **3.6.2 Questions:**

SEBI has put in detailed analysis in identification of the various provisions in the existing PMS Regulations that may hinder the genesis and development of fund management industry in India. In this regard, comments may be offered on following:

- I. Is there any provision identified under Para 3.5 that needs to be applied to the Eligible Fund Managers?
- II. Is there any other provision in the PMS Regulations not mentioned in Para 3.5 that need to be exempted for Eligible Fund Managers?
- III. Should the Code of Conduct specified under Schedule III of PMS Regulations be made applicable to Eligible Fund managers?

### 3.6.3 Comments should be given in the following format:

Sr.	Question No. /	Comment	Rationale
No.	Para Ref. No.		

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